

No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
			<p>WPCRL No.596 of 2024 <u>Hon'ble Manoj Kumar Tiwari, J.</u> <u>Hon'ble Pankaj Purohit, J.</u></p> <p>Mr. Susheel Kumar, Advocate for the petitioner. Mr. J.S. Virk, Deputy Advocate General for the State of Uttarakhand.</p> <p>2. This writ petition has been filed by Balmiki Samaj, Mahanagar, Kotdwar, through its President Mr. Dilendra Godiyal.</p> <p>3. The reliefs sought in the writ petition are as follows:</p> <p>"i) Issue a writ order or direction in the nature of mandamus commanding and directing the respondent no.2 & 3 to conduct high level enquiry and take appropriate action against the respondent no.4 to 6 in accordance with law.</p> <p>ii) Issue a writ order or direction in the nature of mandamus commanding and directing the respondents authorities to ensure safety of life and liberty of the petitioner Society."</p> <p>4. Learned counsel for the petitioner submits that respondent nos.4, 5 & 6 are harassing the members of Balmiki Samaj and are threatening to get them implicated in false cases, therefore, the members of Balmiki Samaj may be provided protection.</p> <p>5. Learned State Counsel, however, submits that the allegation made against respondent nos.4, 5 & 6 are unfounded and three persons, who also belong to Balmiki Samaj, cannot pose threat to entire Balmiki Samaj, which consists of several persons.</p>

6. This Court finds substance in the said submission. The private respondents may pose threat to one or two individual members of Balmiki Samaj, however, it is not possible for 2-3 persons to pose threat to entire Balmiki Samaj or entire community. Thus, we are not inclined to grant the relief, as prayed for.

7. Accordingly, the writ petition fails and is dismissed.

(Pankaj Purohit, J.) (Manoj Kumar Tiwari, J.)

12.06.2024

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